

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

Please send this Form of Withdrawal with enclosures to Intime Spectrum Registry Ltd. at any of the collection centres as mentioned in the Letter of Offer)

FORM OF WITHDRAWAL**From:**

Name:

Full Address:

OFFER

Offer Opens on	Friday, April 21, 2006
Last Date for Withdrawal of Application	Friday, May 5, 2006
Offer Closes On	Wednesday, May 10, 2006

Tel No.:

Fax No.:

E-mail :

To,**Intime Spectrum Registry Limited**

C-13, Pannalal Silk Mills Compound, LBS Marg, Bhandup (W), Mumbai – 400 078.

Dear Sir,

Sub: Open Offer for acquisition of equity shares of Kakatiya Textiles Ltd. ("KTL") by Mr. L G Ramamurthi & Mr. Sumanth Ramamurthi ("Acquirers").

I/We refer to the letter of offer dated April 15, 2006 for acquiring the equity shares held by me/us in Kakatiya Textiles Limited.

I/We have read the procedure for withdrawal of equity shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/We further authorise the Acquirers to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirers/Manager to the Offer/ Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at any of the collection centers mentioned in the Letter of Offer on or before the last date of withdrawal.

I/We note that the Acquirers/Manager to the Offer / Registrar to the Offer shall not be liable for any postal delay/loss in transit for the equity shares held in physical form and also for the non-receipt of equity shares held in the dematerialised form in the DP account due to inaccurate/incomplete particulars/instructions.

I/We also note and understand that the Acquirers will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures etc. and beneficiary position data as available from the Depository from time to time, respectively.

The particulars of the tendered Share(s) that I/We wish to withdraw are detailed below:

Sr. No	Folio No.	Certificate No.	Distinctive Nos.		No. of Equity Shares
	Tendered		From	To	
1					
2					
3					
Total number of equity shares Tendered					
	Withdrawn				
1					
2					
3					
Total number of equity shares Withdrawn					

(In case of insufficient space, please use additional sheet and authenticate the same)

----- TEAR ALONG THIS LINE -----

Kakatiya Textiles Limited
Nallabandagudem - 508 206, Andhra Pradesh.
Tel. No. 08683-284223 Fax No. 08654-288333

Acknowledgement Slip

Received from Mr./Ms. _____

Folio No. _____ Form of Withdrawal dated _____ Number of certificates for
_____ equity shares / Copy of Delivery instruction to DP for _____ equity shares.

Signature of Official, & Date of Receipt	Stamp of Collection Center,

I/We hold the following equity shares in dematerialised form and tendered the equity shares in the Offer and had done an off-market transaction for crediting the Shares to the "Intime - KTL Open Offer Escrow A/c (Special Depository Escrow Account) as per the following particulars:

DP Name - HDFC Bank Limited	Client ID - 20870116	DP ID - IN301151
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Please find enclosed a photocopy of the Depository Delivery Instruction(s) duly acknowledged by DP. The particulars of the account from which my/our equity shares have been tendered are as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We note that the equity shares will be credited back only to that Depository Account, from which the equity shares have been tendered and necessary standing instructions have been issued in this regard.

In case of dematerialised equity shares, I/We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed & Delivered by	Full Names (s) & Address	Signature	Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note : In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place :

Date :

----- TEAR ALONG THIS LINE -----

Note : All future correspondence, if any, should be addressed to the Registrar to the Offer at the following address:

Intime Spectrum Registry Limited
C-13 Pannalal Silk Mills Compound,
L B S Marg, Bhandup (W), Mumbai 400 078
Tel: 022 - 2596 0320 - 28 Fax: 022 - 2596 0329
E-mail: ktloffer@intimespectrum.com
Contact Person: Mr. Vishwas Attawar